

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR**

Original Application No. 290/00384/2014

Jodhpur, this the 2nd day of February, 2016

CORAM

Hon'ble Dr. K.B.Suresh, Judicial Member

M.K.Pathan s/o Late Shri Baxu Khan ji, aged about 58 years, resident of C/o Sarthak Villa, House No.8, Sector 12, 100 Ft. Road, Samina, Udaipur, at present employed on the post of TGT (P&HE) In Kendriya Vidyalaya No.2, Eklinggarh, Udaipur.

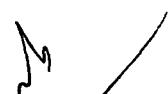
.....Applicant

By Advocate: Shri J.K.Mishra

Versus

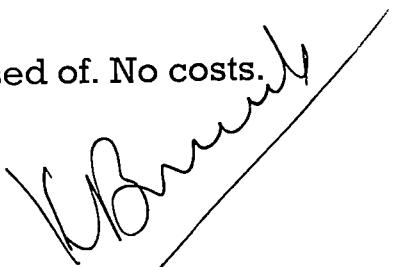
1. The Commissioner, Kendriya Vidyalaya Sangathan, 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi- 110 016.
2. The Joint Commissioner (Adm.), KVS, 18 Institutional Area, Shaheed Jeet Singh Marg, New Delhi – 110 016.
3. The Administrative Officer (Estt.), KVS, 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi- 110 016.
4. The Deputy Commissioner, Kendriya Vidyalaya Sangathan, Regional Office, 92,Gandhinagar Marg, Bajaj Nagar, Jaipur- 302015.
5. The Principal, Kendriya Vidyalaya No.2, Eklinggarh, Udaipur

.....Respondents



ORDER (Oral)

Heard. The applicant is due to retire in March, 2016. Taking this into consideration, the applicant ought not to have been transferred at all, because the last legs of a person's career must be allowed to his benefit. It appears that following the order in contempt, the applicant has been taken back on duty, but 40 days of service is yet to be decided. As a matter of practical solution, I direct that this may also be made available to the applicant within one month next, and in any case, before he retires. The transfer order is quashed. The OA is accordingly disposed of. No costs.



[Dr. K.B. Suresh]
Judicial Member

R/